

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 101 OF 2013

Monday, this the 2nd day of December, 2013

CORAM:

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Remesan C.G
GDSMD, Manipara BO
Ulickal SO, Thalassery Division
Kannur District
Residing at Puzhakkara House, Ulickal PO
Kokkad – 670 705

Applicant

(By Advocate Mr. V.Sajith Kumar)

versus

1. Union of India represented to Government
Department of Posts
Government of India
New Delhi - 110 001
2. The Chief Postmaster General
Kerala Circle, Trivandrum – 695 001
3. The Superintendent of Post Office
Thalassery Postal Division
Kannur – 670 101

Respondents

(By Advocate Mr.Pradeep Krishna,ACGSC)

The application having been heard on 02.12.2013, the Tribunal on the same day delivered the following:

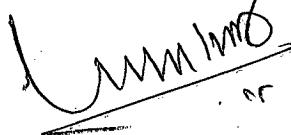
ORDER

HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, learned counsel for respondents submits that Annexure R-3 order of appointment in favour of the applicant has already been issued. In that view of the matter, Learned counsel for applicant submits that the Original Application has become infructuous. Accordingly, it is dismissed as infructuous. No costs.

Dated, the 2nd December, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER
VS


JUSTICE A.K.BASHEER
JUDICIAL MEMBER